

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 11/2011

in

Petition No.150/2009

**Coram: 1. Dr.Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member**

DATE OF HEARING: 9.8.2011

DATE OF ORDER: 19.8.2011

IN THE MATTER OF

Review of order dated 28.4.2011 passed by the Commission in Petition No.150/2009 for revision of fixed charges on account of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 in respect of Farakka STPS (1600 MW).

AND IN THE MATTER OF

NTPC Ltd, New Delhi

.... **Petitioner**

Vs

- (1) West Bengal State Electricity Distribution Company Ltd, Kolkata
- (2) Bihar State Electricity Board, Patna
- (3) Jharkhand State Electricity Board, Ranchi
- (4) Grid Corporation of Orissa Ltd, Bhubaneswar
- (5) Damodar Valley Corporation, Kolkata
- (6) Power Department, Govt. of Sikkim, Gangtok
- (7) Tamil Nadu Electricity Board, Chennai
- (8) Electricity Department, Union Territory of Puducherry, Puducherry
- (9) Uttar Pradesh Power Corporation Ltd, Lucknow
- (10) Power Development Department, Govt. of J&K, Srinagar
- (11) Power Department, Union Territory of Chandigarh, Chandigarh
- (12) Madhya Pradesh Power Trading Company Ltd, Jabalpur
- (13) Gujarat Urja Vikas Nigam Ltd, Vadodara
- (14) Electricity Department, Admn. of Daman & Diu, Daman
- (15) Electricity Department, Admn. of Dadra & Nagar Haveli, Silvassa
- (16) BSES Rajdhani Power Ltd, New Delhi
- (17) BSES Yamuna Power Ltd, Delhi
- (18) North Delhi Power Ltd, New Delhi
- (19) Maharashtra State Electricity Distribution Company Ltd, Mumbai....**Respondents**

The following were present:

1. Shri V.K.Padha, NTPC
2. Shri Ajay Dua, NTPC

ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 28.4.2011 in Petition No.150/2009 relating to the



revision of fixed charges on account of additional capital expenditure incurred during the years 2006-07, 2007-08 and 2008-09 in respect of Farakka STPS (1600 MW) (hereinafter referred to as 'the generating station').

2. The petitioner has sought review of the order dated 28.4.2011 on the issue of 'Disallowance of claim of capitalization of SAP license under SAP implementation for Rs 225.54 lakh during the period 2008-09.'

3. Heard the representative of the petitioner on admission. The representative of the petitioner submitted that the disallowance of capitalisation of the said amount for SAP-ERP system during the period 2008-09 was an error apparent on the face of the record since the Commission had allowed the expenditure on this count for all the other generating stations of the petitioner. The representative also pointed out that the said expenditure which was earlier disallowed by order dated 30.12.2009 in respect of Kawas GPS in Petition No.44/2009 was allowed by order dated 21.1.2011 on a review application (Review Petition No. 27/2010) filed by the petitioner. The petitioner prayed that in terms of the above, the claim of the petitioner be allowed in the instant application.

4. Admit. Issue Notice. The petitioner is directed to serve copy of the application latest by 30.8.2011 along with a copy of this order on the respondents, who may file their reply by 12.9.2011 with advance copy to the petitioner. The applicant may file its rejoinder, if any, latest by 19.9.2011.

5. Matter to be listed for hearing on 22.9.2011.

Sd/-
[M.DEENA DAYALAN]
MEMBER

Sd/-
[V.S.VERMA]
MEMBER

Sd/-
[S.JAYARAMAN]
MEMBER

Sd/-
[DR.PRAMOD DEO]
CHAIRPERSON

